

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.02
I.A No. 106/2024 in
C.P. (IB) No.149/BB/2023

IN THE MATTER OF:

The Board and Control for Cricket of India ... Petitioner
Vs
Think and Learn Private Limited ... Respondent

Order under Section 9 of the I & B Code, 2016

Order delivered on: 17.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri C.K.Nanda Kumar Senior Counsel
Ms. Bhavya Mohan & Ms. Ann Pereira
For Respondent : Shri Pramod Nair, Senior Counsel
Shri Yashowardhan Dixit

ORDER

1. Heard the Learned Senior Counsel for the Petitioner and Learned Senior Counsel for the Respondent.
2. Both the parties are directed to file Brief Written Submissions in not more than 5 pages with respect to their submissions within a period of one week duly serving the copy on the otherside.
3. List the case to take on record the Written Submissions and for concluding the submissions by both the parties on **30.04.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)